

### Schemes for Tribal Development

1629. SHRIMATI SANYOGITA RANE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the steps proposed to be taken to expedite implementation of various schemes for tribal development ; and

(b) the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA) : (a) and (b). The tribal sub-Plan concept of tribal development will continue to be operated during the Sixth Plan. In order to ensure effective implementation, administrative structure (including adequate delegation of financial and administrative powers to field authorities), separate budgetary mechanism and evaluation and monitoring would be strengthened. The States have been advised to take up programmes of family-oriented nature. Periodical reviews at the State, inter ministerial and Planning Commission levels will be undertaken.

### Restriction on Resale of Scooters

1630. SHRI RAMAVATAR SHASTRI : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government have imposed restrictions on the re-sale of two-wheeler scooters ;

(b) if so, the reasons therefor ; and

(c) the benefit likely to accrue by doing so ?

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI) (a) Yes, Sir.

(b) and (c). The restriction on re-sale has been imposed for securing

an equitable distribution of these vehicles and to curb the malpractices reportedly indulged in by some people.

### Meeting of Watch Manufacturers

1631. SHRI BAGUN SUMBRUI : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government propose to call a meeting of watch manufacturers and watch components manufacturers to increase production of the industry in view of the great domestic demand and vast export market for watches ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA) : (a) and (b). Yes, Sir. Government proposes to have a meeting with representatives of the watch industry, where various aspects of this industry will be discussed.

### Indian Boiler Regulations

1632. SHRI S. MURUGAIN : Will the Minister of INDUSTRY be pleased to refer to the reply given to USQ. No. 3436 on 9 September, 1981 regarding representation of the President of Ichalkaranji district Kolhapur, Maharashtra and state :

(a) whether objections/suggestions which were received on the draft regulation No. 7 and 391 of the Indian Boiler Regulations have now been examined by the Central Boiler Board ;

(b) if so, the result thereof and action taken thereon ;

(c) whether the said regulations have not still been examined with the reasons of delay ; and

(d) when the said examination of the regulations will finally be over ?

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI) : (a) The objections/suggestions received from the President of the Ichalkaranji Sizing Association Ltd., Ichalkaranji District Kolhapur (Maharashtra) on the draft regulations 7 and 391 of the Indian Boiler Regulations will be considered by the Central Boilers Board at its next meeting scheduled to be held during the last week of December, 1981.

(b) to (d). Do not arise in view of the reply to (a) above.

सिर पर बोझा ढोने की भार सीमा

1633. श्री आर० एन० राकेश : क्या श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार एक सामान्य कुली द्वारा ढोये जाने वाले भार की अधिकतम सीमा निश्चिन करने के किसी प्रस्ताव पर विचार कर रही है ;

(ख) क्या अन्तर्राष्ट्रीय श्रम संगठन ने भी इस बारे में कोई सिफारिश की है ; और

(ग) यदि हां, तो इस पर सरकार की क्या प्रतिक्रिया है ?

श्रम मंत्रालय में राज्य मन्त्रो (श्रीमती राम बुलारी सिन्हा) : (क) आर्थिक कार्य-कलापों की सभी शाखाओं में भार के शारीरिक परिवहन में किसी एक श्रमिक द्वारा उठाए जाने वाले अधिकतम भार को निर्धारित करने का प्रश्न जिसके लिए श्रम निरीक्षण की पद्धति विद्यमान है, पिछले कुछ समय से श्रम मंत्रालय की अभिसमय संबंधी त्रिपक्षीय समिति के विचाराधीन है ।

(ख) जी, हां ।

(ग) आई० एल० ओ० अभिसमय और सिफारिश के उपबन्धों को क्रमिक ढंग से अच्छी तरह से कार्यान्वित करने के प्रश्न पर सरकार सम्बन्धित पक्षकारों के साथ परामर्श करके विचार कर रही है । अभिसमय संबंधी त्रिपक्षीय समिति भी, जिसमें नियोजक और श्रमिक संगठनों के प्रतिनिधि शामिल हैं, अपनी विभिन्न बैठकों में इस समस्या पर विचार करता रहा है । 28-11-1981 को हुई अपनी बैठक में 50 किलोग्राम के अधिकतम भार को निर्धारित करने के बारे में सामान्य मतैक्य था, परन्तु इस निर्णय को लागू करने की तारीख के बारे में अन्तिम निर्णय अभी लिया जाना है । समिति द्वारा व्यक्त किये गये विचारों को ध्यान में रखते हुए और संबंधित पक्षकारों के साथ परामर्श के पश्चात सरकार आगे कार्यवाही करेगी ।

#### Body Guards to Officers in Delhi Administration

1634. SHRI BHIKU RAM JAIN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number and particulars of officers under the Delhi Administration who have been provided body guards;

(b) whether these body guards were provided by the police or the department concerned;

(c) whether Government propose to review the matter and decide the list of persons who need body guards at their side; and

(d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA) : (a) and (b). The following officers have been provided